Statement

Budget estimates for each of the Programmes during the last three years and during 1998-99.

(Rs. in crores)

Name of the Scheme	1995-96	1996-97	1997-98	1998-99
Area Intensive Programme for	2.20	2.20	10.00	13.00
Educationally Backward Minorities.				
Financial Assistance to	0.40	0.33	7.00	7.00
Modernisation of Madarasas.				
Coaching Classes for Weaker	0.50	0.55	0.70	1.00
Sections amongst Educationally				
Backward Minorities.				

Memorial Volumes of Late Dr. Zakir Hussain

1489. SHRI K. RAHMAN KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that it was decided to publish English, Hindi and Urdu Memorial Volumes of late Dr. Zakir Hussain in connection with his centenary celebrations:
- (b) whether it is also a fact that this assignment was given to I.C.C.R.;
- (c) whether Government are aware that the I.C.C.R. has given this project to some insignificant publishers who have failed to do the job; and
- (d) what action is proposed' by Government to ensure that these volumes are published without further delay?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The information is being collected and will be placed on the Table of the House.

Colleges under UGC's Assistance Programme

1490. SHRI CO. POULOSE: Will the Minister of HUMAN RESOURCE DE VELOPMENT be pleased to state:

- (a) the total number of colleges in the country under the UGC's assistance programme during the Eighth Five Year Plan, State-wise:
- (b) whether during the Ninth Five Year Plan period more colleges would be included under UGC's assistance programme:
- (c) if so, the details thereof, Statewise; and
 - (d) if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Condition of Konark Temple

1491. DR. ALLADI P. RAJKUMAR: SHRI C. RAMACHAN-DRAIAH:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) whether unauthorised construction, encroachments and felling of trees in the Konark Temple area are causing heavy damage to the monument; and
- (b) if so, the measures proposed to preserve the temple properly?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) The unauthorised constructions, encroachments and felling of trees in the prohibited and regulated area around the protected monument is violating the Master plan of the temple prepared by the State Govt, and adversely affecting the environs of the monument.

(b) The removal of the unauthorised construction is within the purview of the State Government who are seized of the matter.

Tax on Sports Goods

1492. SHRI SURESH KALMADI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the sports goods industry has represented for removal of import duties on raw material and for abolition of sales tax on sports goods, to give a boost to the industry; and
- (b) if so, what is Government's reaction in respect thereto?
- . THE MINISTER. OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.
- (b) With a view to bring about reduction of the import duty on raw materials and abolition of sales tax on sports goods the Government has taken up the matter with the Ministry of Commerce and the State Governments respectively. With regard to reduction of import duty on raw material like cork etc. the Ministry of Commerce has stated that in the union Budget 1997-98 various concessions have been given to the sports goods industry by way of reduction of import duty on PU leather from 40% to 30%, reduction of import duty on Melton Cloth (falling under Chapter 51 under subheading 51.06 to 51.13) from 50% to 40% abolition of Customs duty on Log Wood and

Cork, concessional Customs Duty of 10% or the basic on nylon gut, willow clefts, ashwood or beachwood and cork bottoms etc. on the abolition of sales tax, the State Govt, of Guiarat has stated that it is exempted Sports Goods from Sales Tax under the Sales Tax Act, 1969. The Government of Andaman and Nicobar have stated that no Sales Tax has been levied in the Union Territory of Andaman and Nicobar on Sports Goods. The Government of Maharashtra, Pondicherry, Sikkim and Tamil Nadu have however not agreed to abolish the sales tax fully. The matter is being persued with the remaining State Governments/UTs.

CAT Directive for Employment to a Boxing Champion in the Railways

1493. SHRI A. VIJAYA RAGHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government are aware that a former Bengal Champion had represented the Eastern Railway in the 43rd Inter Railway Boxing Championship in 1987 on the assurance of getting employment in the Railways;
- (b) whether Government are aware that the Central Administrative Tribunal, in its Judgement in 1993, had directed the Eastern Railway to consider the former Bengal Champion's application immediately and grant him suitable job from the Sports quota; and
- (c) if so, the action of Government regarding long delay to give him appointment, inspite of the Judgement of CAT?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) One 'non-Railway Boxer, Shri Biswajit Paul, was allowed to participate on behalf of Eastern Railway in the Inter-Railway Boxing Championship at Chennai in 1987-88 only to adjudge his performance.

(b) and (c) Central Administrative Tribunal (CAT) Calcutta in their orders